



सत्यमेव जयते

**Tripura Street Vendors (Protection of
Livelihood and Regulation of Street
Vending) Scheme, 2016**

**Urban Development Department
Government of Tripura**

PUBLISHED IN THE EXTRA ORDINARY ISSUE OF TRIPURA GAZETTEE

Agartala, Tuesday, June 21, 2016 A. D., Jyaistha 31, 1938 S. E.

GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT

No.F.14(6)-UDD/DUD/2015/1853-78

Agartala, the 17th June, 2016

NOTIFICATION

In exercise of the powers conferred by section 38 read with sub-clause (iii) of clause (a) of section 2 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014) and subject to the provisions of this act or any rule made thereunder, the State Government, hereby makes the following Scheme namely:—

CHAPTER I

1. Preliminary:

- (i) This scheme shall be called the Tripura Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016.
- (ii) The provisions of this scheme shall come into force from the date of its publication in the Tripura Gazette.
- (iii) The meaning and interpretations of street vendors, vending zone, scheme for street vendors, Town Vending Committee (TVC) and its function and other related matters shall be as per the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and the Tripura Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2016.
- (iv) The objective of this scheme is to provide and to promote a supportive environment for street vendors to carry out their vocation in accordance with the Act and Rules.
- (v) The street vendor scheme may be amended by the Government as and when the need arise after due consultations with the local authorities and the TVC.

2. The manner of conducting survey of street vendors:

2.1. The TVC with the assistance of the local authority shall, conduct a comprehensive census/ survey of all vendors and mapping of all existing stationary street vendors within the area under its jurisdiction within a period of six months from the date of notification of the Scheme in the Tripura Gazette, and subsequent surveys shall be carried out after every five years.

2.2. The local authority shall notify in local dailies, the notice of commencement of on the spot survey of street vendors. The notice shall inter-alia specify:

- (a) camps, market/ area-wise, date and time of surveys,
 - (b) Nodal Officer of the area from local authorities
 - (c) Date and time up to which the applications for registration of street vendors shall be entertained .
-

2.3. The TVC shall conduct, monitor, supervise the survey and carry it out by undertaking comprehensive and preferably digitalized photo-biometric census, GPS/ GIS mapping of the existing stationary and other vendors with the assistance of local authorities/ professional organizations/ experts/ NGOs.

2.4. The local authorities may engage an agency on recommendations of TVC through an open transparent process of selection to carry out survey of street vendors and may also utilize alternative methods of survey through community participation or with the support of NGOs/ Residents Welfare Associations/ Market Trader Associations.

2.5. The survey shall be carried out by forming area/market wise teams consisting of officials of police and local authorities and member of TVC nominated or any such other agency(ies) including members from registered NGOs, Resident Welfare Associations and Market Trader Associations as may be required for the purpose.

2.6. Survey schedule shall be widely circulated and publicized through local newspapers (at least three and by notices at prominent places in the markets mentioning also about the requirement to be presented at the vending sites along with the necessary documents. The information through public notice inter-alia shall include the date of survey area to be covered point of Facilitation Center, the Nodal Officer of the survey, date and time of commencement and completion of survey.

2.7. The survey teams will collect the primary data, viz: name of the street vendor, gender, age, date of birth, place of birth, nature of trade/ vending, mode of vending, parentage, spouse names, dependent children, place of vending, period since vending based on justifiable documentary evidence, address (present and permanent), contact number of the existing vendors status of vendor person with disability and women, proof of vending including Court orders if any, identity proof (if any), application forms for remaining data, as prescribed "Annexure-A" by the local authority, shall also be issued to the vendors on the spot.

2.8. The survey form/ application for registration will be computer generated with unique barcode/ID and same will be mentioned in the accompanied acknowledgment receipt. The survey application form /registration will be done by the team/experts members nominated by TVC etc. at site during the survey. During the survey, the survey form shall be filled by the officials on the site/ spot taking therein the details and necessary documents.

2.9. The Survey may be video graphed or still photography of each vendor surveyed at the site with date of survey and the place of survey mentioned in the register of the survey record.

2.10. During the period of survey, registration form shall be filled and submitted on the spot i.e. at the site of vending by the officials and no separate registration forms by individuals are allowed to be deposited in the Department/ local authorities for any reason whatsoever. Only after completion of the survey and subsequent registration of surveyed vendors and issuance of Certificate of Vending (CoV) to the eligible persons based on the availability of vending sites, a notification of fresh registration will be issued by TVC.

2.11. The latest technology for effective and transparent survey may be deployed including preferably, the use of GPS, tablet and online gathering of survey data and its real time up-linking to central server. The photograph, the site coordinates and its location and the documents made available at the survey site shall be scanned and uploaded in real time. The

physical survey forms/ application forms shall also be scanned and digitized which can be searched with unique ID and barcode incorporated in the acknowledgment form given to the applicant/ vendor at the time of survey.

2.12. The official or facilitator completing the registration form or assisting the filling of form on the spot shall issue an acknowledgement bearing unique ID and/or barcode for reference purpose. The surveyed vendor's signature and thumb impression will be obtained. The facilitator shall also provide information in the survey form about the application/ survey form No., location of vending site, photograph of the vending site, scanning of documents etc.

2.13. The fee for application form for applying for registration as street vendor shall be fixed of Rs. 100/- .

2.14. Local authority/ TVC shall also provide, through a facilitation service provider, assistance to the street vendors to fill up the registration form.

2.15. The eligibility conditions for registration as street vendors and subsequent issuance of CoV are as under:

- (a) The vendor should be a citizen of India, qualifies the minimum age criteria as prescribed in the provisions of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.
- (b) She/ he must be a registered voter of Tripura.
- (c) His/ her registration should not have been cancelled in the past for violation of terms of License/Registration on account of any reason whatsoever.
- (c) There should be no pending arrears with respect to vending fee/ charges/ penalty recoverable against the applicant.
- (d) Neither he/ she nor any of his/ her family member should be registered as street vendor and should not have been granted CoV by any other local authority of Tripura including temporary, weekly bazaar and festival vending. Family of the vendor shall constitute his/ her spouse and dependent children.

(The local authorities shall share the data of the vendors for authentication of above information.)

2.16. Authenticity of being genuinely engaged in street vending shall be verified from proofs of street vending activities like festival receipts, token, challan(s), traffic police challan(s)/ police challan or any receipt of fine or fees, certificates of the registered RWAs, Market Associations, or any other evidences as may be decided by the local authority, the documentary evidences so provided should be scrutinized carefully and thoroughly.

2.17. The responsibility of providing correct information in the registration form shall primarily be the liability of the applicant. In case it is found that any false, incorrect or misleading information is provided by the applicant, the registration shall be cancelled and he/ she shall be liable for prosecution for cheating/ fraud.

2.18. On receipt of application, the TVC, so appointed by the concerned local authority shall issue an acknowledgement receipt to the street vendor of having registered with the local

authorities as incorporated in Annexure 'A', which will bear the computer generated unique ID and/ or the barcode that is mentioned in the application form. No applications shall be received after closure of the time period specified by the local authority for the survey. All survey forms/registration application forms duly filled will be computerized and digitized records will be maintained.

2.19. Submission of application during the survey shall not be a guarantee for a regular registration. The registration shall be determined separately on the basis of eligibility and verification of documents furnished by the applicant.

2.20. Within thirty days of registration of the street vendor(s), the local authority shall publish the information on its website and/ or put on its notice board. The applicants who are denied registration shall be informed accordingly along with the reasons for denial of registration and will be given an opportunity to file claims and objections through the concerned the TVC. Such information shall be provided in user-friendly manner with search facilities.

2.21. Any person, having any claim/objection to the street vending application received or information provided by any applicant may file his/her claim/objection to the Nodal Officer within fifteen days of the date of publication on the official website and/ or notice board of the local authority. The local authority may also through its officer/ staff, or through any other means, verify the details given by the vendor in the application submitted by him. Nodal Officer shall take a decision in the matter within a period of after receipt of objection/claim or receipt of any adverse information from the local authority.

2.22. The local authority may prescribe form, fee and security amount for filing the claim/objections which shall not exceed Rs. 100/- for each application payable through bank draft or challan or cash against a receipt as the case may be.

2.23. Registration of a street vendor will not confer upon them any right to vend or squat. The permission/ certificate to squat/ vend will be decided by the TVC in consultation with the local authority depending upon the scheme, norms, plan and the availability of space/site/holding capacity within the area. Only those person who are issued CoV should have right to vend.

3. The period within which CoV shall be issued to the street vendors identified under the survey:

The CoV will be issued as soon as the survey is completed within the three months of survey subject to the provisions of scheme, norm, plan and the availability of space/site and the holding capacity within the area.

CHAPTER -2

4. The terms and conditions subject to which Certificate of Vending shall be issued to a street vendor including to those persons who wish to carry on street vending during the intervening period of two surveys:

Certificate of Vending (CoV) will be issued after fulfilment of conditions as mentioned in Para 2.15 and the conditions mentioned below herein:

4.1. CoV shall be issued in the name of registered street vendor (individual only) and shall be non-transferable except in the case of incapacity, insanity and demise of the registered vendor.

4.3. The timing of the vending shall be from sunrise to sunset or as fixed by the TVC/ local authority from time to time by way of notification for the area/ zones of vending.

4.4. No temporary/ permanent structures/ construction of any kind is permissible at the site. He/she shall keep all his wares confined to allocated space. No projections, extensions shall be protruding from the site of vending. However vendors may use umbrellas/sheds which are not permanently fastened to the ground or wall.

4.5. The registered street vendor shall furnish an undertaking to the effect that -

(a) He/she shall carry on the business of street vending himself/ herself or through spouse or dependent children.

(b) He/she has no other means of livelihood.

(c) he/she shall not transfer in any manner, whatsoever, including rent/lease the CoV or the place specified therein to any other person.

(d) He/she is not suffering from any infectious disease.

(e) he/ she shall not leave wares and goods at the vending site after the vending hours. At the close of vending, the vendor shall remove and take away all articles, installations, stands, takhat; clean all litter in or around his place of vending and leave the place of vending clear of all obstructions.

(f) He/ she shall maintain cleanliness and public hygiene at the vending site/zones and adjoining area.

(g) He/ she shall pay periodic charges for the civic amenities and facilities provided in the vending zone as determined by local authority in consultation with TVC or the Government from time to time.

(h) He/ she shall not carry out any vending in the no-vending zone or beyond the permissible days and timings.

4.6. The registered vendor who has been issued CoV shall be required to pay a monthly vending fee under this scheme as mentioned at para 8.3. and may be further enhanced/determined by local authority (in consultation with TVC) from time to time in accordance with the specified vending zone and maintenance charges thereof. The fees prescribed for vending zones and maintenance charges shall be revised after every three years with at least 10% enhancement.

4.7. The street vendor shall pay the prescribed fee latest by 10th of every month or as may be specified by the local authority. Delay in fee will attract penalties as specified in the scheme and as decided by the local authority from time to time.

4.8. Inability to vend during a specified period, for any reason whatsoever, shall not be a ground for not paying or granting exemption from payment of the monthly license fee for vending.

4.9. A vendor shall not transfer in any manner whatsoever, including rent, the CoV to any other person. The registration certificate/ CoV cannot be leased out / rented or sold in any manner to any other person. Under no circumstances the street vendor shall sublet the vending site.

4.10. The right to restrict, evict and relocate a vendor with a CoV shall vests with the local authority/ TVC in case the question of public interest arises. The street vendor shall vacate the site forthwith after issued of notice, if required in public interest.

4.11. In case of incapacity of the licensee due to health or other reasons to be considered by the TVC/ local authority/ designated officer, an intimation within 30 days shall be given to the TVC which may permit an adult member (spouse or dependent child who has attained an age as prescribed in the provisions of the Street Vendors (Protection of Livelihood And Regulation of Street Vending) Act, 2014) of the vendor's household as specified in the application format to vend from the vending site given in the CoV.

4.12. In case of death or incapacitation of the registered street vendor, the legal heir (s) may apply to the Nodal Officer, local authority for transfer of registration/or the CoV in the name of the legal heir (s) provided he/she has no other means of livelihood. There shall be no change in the date of expiry of the CoV in case transfer is allowed.

4.13. A vendor who has already been given any kind of vendors licence and has erected a temporary or a permanent structure at the vending site shall not be eligible for issue of CoV under the scheme till the time he removes/ demolishes the temporary/ permanent structure raised on the vending site by him.

4.14. The vendor shall display his CoV in original at the conspicuous place of vending and to have all times any other identity card/ bio-metric smart cards in original issued by Local Body and the proof of payment of monthly fee while vending.

4.15. The vendor shall keep the street and premises around his place of vending clean. He shall keep and deploy waste bin next to his place of vending for the purpose of collection of waste by his customers/ other public. He shall, from time to time clean the bin at designated place specified by the local authority.

4.16. The vendor shall pay due attention to public health and hygiene in the vending zone/ vendors' market and the adjoining area. She/he shall contribute to promote the collective disposal of waste in the vending zone/ area. Vendor shall not dump any waste in drain, roadside, open areas or any other unauthorized place.

4.17. The street vendor shall not encroach upon the public land and exceed beyond the permissible limits. The space for vending shall be 6 feet x 4 feet and height of the stall not to exceed 3 feet or as may be prescribed by the local authority in consultation with TVC. The street vending shall be open to sky and no permanent or temporary structure will be allowed. The vendor shall keep all his wares confined to the allotted space. No projections, extensions shall be protruding from the space of vending.

4.18. The vendor shall not hamper the free movement of pedestrian and traffic in any way. Vendor shall operate from the edge of the road/ street (if vending from a street) and shall not cause any obstruction to smooth movement of traffic or pedestrians or non-motorized

vehicles. He shall ensure that his/her customers shall not do unauthorized parking next to his vending site.

4.19. The vendor shall not sell obnoxious, hazardous and polluting items. It is to be ensured that the quality of product and services provided to the public is as per the standards of public health, hygiene and safety laid down.

4.20. The street vendor shall not carry out any unauthorized/ illegal activity.

4.21. The street vendor shall not cause any damage to the public property. The street vendor shall repair immediately, at his/her cost, the damages that may have been (if any) caused to the public property as a result of negligence during the vending. The decision of the local authority will be final and binding upon the street vendor with regard to liability and quantum of damages to be paid by him/her.

4.22. Cooking shall not be allowed. Vendors selling good articles, including cooked foods must comply with all licensing regulations of the local authorities and provisions of Prevention of Food Safety and Standards Act, 2006.

4.23. No electricity/ water connection is permitted on the vending site. The vendor may deploy renewable/ battery operated devices to illuminate the vending premises without any hindrance and nuisance.

4.24. The vendor shall not occupy or stop at any place that is prohibited for street vending. Mobile vendor shall not stop for a period of more than 30 minutes at any place within his hawking zone/vending zone. The vendor shall not stop or vend in the non-vending zone.

4.25. The vendors shall not block the footpath or carryout vending on roads. Walkway of two meters width on footpaths should be maintained in front of the vending counters/stalls.

4.26. CoV shall be cancelled on breach of any condition specified in the Act/Rules/Scheme or if the CoV is obtained through misrepresentation or fraud.

4.27. CoV is liable to be cancelled on non-payment of prescribed license fee for three continuous months. No vending shall be allowed in case defaulted the payment of license fee for continuous period of two months.

4.28. On cancellation/termination of permission to vend, the street vendor shall peacefully vacate and hand over the possession of the vending site immediately to the local authority.

CHAPTER -3

5. The form and the manner in which the Certificate of Vending may be issued to a street vendor:

5.1. A Certificate of Vending (CoV) shall be issued to the vendor in the Form as per Annexure 'B'.

5.2. The CoV shall be dispatched to the vendor through Registered Post/Speed Post to the residential address declared by him/her in the application.

6. The form and manner of issuing identity cards to street vendors:

6.1. Upon registration, the eligible persons who have been issued the CoV shall be issued identity card or similar biometric-smart card having unique ID, barcode, date of registration, vendor name, address, category of vendor, photograph of vendor, nature of business, nominees name dependent children, vending location etc. The identity card shall be issued on payment of Rs. 100 within 15 days of approval of CoV in the Format as per Annexure- "C".

6.2. Loss/ damage of identity card / biometric smart cards shall be reported by the vendor to the Nodal Officer within a period of thirty days. The Vendor shall make a application for issue of duplicate identity card /smart card to the Nodal Officer with a fee of Rs. 200/- and a duplicate identity card/ smart card shall be issued to the vendor within a period of thirty days from the receipt of the date of application. Same conditions shall be applied in the eventuality of identity card being damaged. The loss of identity card should be reported to the local police. The damaged identity card shall be deposited to the local authority along with the application for issue of duplicate.

6.3. During the survey, the original documents pertaining to present and permanent address proof may also be verified.

6.4. A database of all street vendors registered will be maintained by local authorities, which can help in verifying the particulars of a street vendor from database of other local authorities for detecting any duplication of claims of vending and if already covered under any beneficiary scheme/survey.

7. The criteria for issuing Certificate of Vending to street vendors:

7.1. The CoV shall be issued to a registered street vendor by a local authority if he or she does not have such certificate from other local authority.

7.2. The allotment of vending space shall be subject to demarcation of vending zones as restriction free/ restricted/ no vending zones, available vacancies on time-sharing basis and holding capacity.

7.3. In case the number of applicants exceeds the available number of vending sites/ spaces, the allotment will be made on the basis of draw of lots/ draw by computer or any such similar mechanism. Vending site wise allotment amongst the registered street vendors shall also be made by draw of lots.

7.4. The preference shall be given to persons with disability and women (3% and 30% respectively). Widows amongst women will be given priority.

7.5. Those identified in the survey and registered, shall be given preference over the new entrants.

7.8. The vendors who could not be issued CoV as per their first choice shall be accommodated, subject to availability, as per their other choices of preference in chronological order to avoid non- issuance altogether.

7.9. Not more than one member of a family be given a CoV.

7.10. For carrying vending activity for a temporary period during festival season/ mela etc., the applicant shall apply to the Zonal Nodal Officer at least one month in advance, in such form as may be prescribed by the local authority. The application should be accompanied with the necessary fee.

7.11. The area/street where temporary vending is to take place should have been an approved/notified by the local authority for temporary street vending.

7.12. The demarcation of street vending zone, as restricted/no street vending zone, will be carried out by the local authority in consultation with TVC and will identify holding capacity of the squatting/vending zone.

7.13. Registration of street vendor/CoV shall be restricted up to a maximum period of 9 years w.e.f. date of survey.

7.14. Waiting list of unsuccessful eligible applicants will be maintained for consideration in future on availability of sites of street vending.

CHAPTER-4

8. The vending fees to be paid on the basis of category of street vending, which may be different for different zones:

8.1. The vendor shall pay the vending fee on quarterly basis and shall submit the vending fee, in advance, by 10th of the following month at the office of the local authority or of the respective zone/area. And if 10th day of the month is a public holiday then by the next working day.

8.2. Penalty will be charged for delay in making payment @ Rs.20/- per day (or as may be decided by TVC in accordance with specified vending zone) will be charged of the delay. If the delay is more than 3 (three) months, the registration of street vendors shall be liable to be cancelled after issue of a show cause notice.

8.3. The local authorities may categorise the vending area as per the classification of property tax and fix the quarterly vending fee as below:-

Category	Vending fee (Rs per quarter)			
	Static vendor	Mobile vendor		Others (Temporary Vendor) (Festival/Mela Occasions)
		Weekly market vendor	Peripatetic vendor	
A	500	250	75	250
B	300	150	75	150
C	50	75	30	100

8.4. The vendor operating in different categories of colony / area shall have to pay the fee as per the category define by the local authority.

8.5. In case of relocation, the street vendor shall pay the license fee of new site/space as per its category of colony during remaining period of validity of CoV.

8.6. The local authority shall have powers to enhance the vending fee from time to time; or prescribe special vending fee for special areas which shall be notified after prior approval of the Government. In case of upper limit of the category fixed in para 8.3 of the vendor is to be enhanced, the prior approval of the Government is required.

8.7. A rebate of 25% shall be allowed in case of vendors with disabilities and women vendors.

8.8. Recovery of arrears of vending fee: In case a street vendor fails to pay the vending fee by the due date, the concerned authority may initiate proceedings for recovery of vending fee as per the following procedure:

(a) A notice of demand shall be served by the officer designated/ Nodal Officer as may be designated by the concerned local authority upon the vendor for payment of the vending fee plus the delay charges by the date specified in the notice, or to show sufficient cause of failure.

(b) If the vendor shows sufficient cause for failure, the Nodal Officer shall do a summary inquiry into the cause and shall proceed accordingly under intimation to the TVC.

(c) The Nodal Officer may take action, which may inter-alia include- confiscation of goods/wares and other items, release of confiscated goods (if any); initiation of cancellation proceedings etc.

9. The manner of collecting, through banks, counters of local authority and counters of TVC, vending fees, maintenance charges and penalties for registration, use of parking space for mobile stalls and availing of civic services:

9.1. Banks may be designated to collect fee which will be subsequently remitted to the local authority.

9.2. Vending fee shall also be payable at designated location of the local authority.

9.3. Local authority may make alternate arrangements as and when required.

10. The period of validity of CoV:

The validity*period of a CoV shall be initially for three years from the date of its issuance subsequent to which it shall be renewed every three years. Total period of CoV validity shall be nine years including renewal periods subject to no violations of the Act/ Rules provision of the scheme. The transfer of CoV to legal heirs shall not be construed as a fresh CoV and the maximum validity shall remain nine years from initial issue to the original vendor.

11. The period for which and the manner in which a CoV may be renewed and the fees for such renewal:

11.1. A CoV will be renewed for a period of three years from the date of initial issue. Total period of validity of licence including renewal period shall be nine years.

11.2. The registered street vendor shall apply for renewal of CoV at least three months prior to its expiry to the TVC/ local authority.

11.3. The designated officer of the TVC/ local authority shall receive the CoV for renewal under an acknowledgement and receipt to the vendor.

11.4. The renewal shall be carried out by making endorsement on the CoV by the nodal/ designated officer and the renewed CoV will be delivered to the vendor either in person or dispatched to the residential address as provided in the application form.

11.5. Renewal fee payable by the street vendor shall be the fee equivalent to one month's fee prescribed for the area/ zone payable at the time of submission of application for the renewal.

11.6. The renewal of CoV issued for permanent stationary site/mobile to a street vendor shall be for three years at a time.

11.7. Any person, having any claim/ objection regarding the application for renewal received or information provided by any applicant may file his claim/objection to the Nodal Officer within 30 days of the date of issue of CoV of the application. The TVC too, through its staff, or through any other means may also verify any application received at any point of time claims/objections received as above shall be taken into consideration and decided before the CoV is renewed.

CHAPTER 5

12. The manner in which the CoV may be suspended or cancelled:

12.1. The designated officer (as designated by the local authority) may suspend or cancel the CoV on following, among other grounds:-

(i) unauthorized change of vending site, (ii) non-payment of dues, (iii) street vendor found to be suffering from infectious disease, (iv) violation of terms and conditions for grant of CoV, (v) extension of vending site more than the permitted space, (vi) unruly behaviour and causing nuisance to the neighbours, (vii) misrepresentation in the application for grant of CoV (viii) on conviction for an offence including moral turpitude and violation of other terms and conditions.

12.2. The process of suspension or cancellation shall be carried out by the Nodal Officer appointed by the Local Authority.

12.3. Where a street vendor who has been issued a registration and/or CoV under the Act commits breach of any of the conditions thereof or any other terms and conditions specified

for the purpose of regulating street vending under the Act or any rules or schemes made there under, or where it comes to the notice that such registration and/or CoV has been secured by the street vendor through misrepresentation or fraud, or non-payment of vending fee continuously for three months or on conviction of a criminal offence including moral turpitude, the Nodal Officer shall conduct a preliminary enquiry before cancellation of the CoV.

12.4. The Nodal Officer shall provide an opportunity of being heard to the vendor during the preliminary enquiry.

12.5. The preliminary enquiry shall be summary proceedings. If, after the preliminary enquiry it is found that there is a prima facie a committal of violation, misrepresentation, fraud and breach of terms and conditions, the Nodal Officer may suspend or cancel the registration and CoV and submit the report to the TVC.

12.6. The TVC shall consider the report of the Nodal Officer and, after providing the street vendor opportunity of being heard, take a decision on cancellation /suspension or otherwise of the registration and CoV.

12.7. In case of minor violations, the Nodal Officer may impose fine upto Rs. 200/- and issue warning instead of recommending cancellation or suspend the CoV for a period as may be necessary to regulate such violations.

CHAPTER-6

13. The categories of street vendors:

13.1. There shall be following exclusive categories of vendors:-

(a) Static/ Stationery Vendors (b) Mobile Vendors or Peripatetic Vendors (c) Others (Daily/ weekly/ festival/ fair market/ temporary etc. as may be categorized by local authority)

13.2. Static Vendors means those who carry out vending from a single place/ location throughout the day, without establishing a fixed structure (temporary or permanent) at the place of vending.

13.3. Mobile or Peripatetic vendors means those vendors who carry out vending on foot including those who carry baskets on their heads/slung on their shoulders. Mobile vendors also include vendors who move from place to place vending their goods or services on pushcarts, bicycle, or mobile units on motorized wheels.

13.4. Weekly Bazaar Vendors means vendors who participate in weekly bazaars and sell their goods/ services in weekly Bazaars.

13.5. Temporary Vendors means vendors who in normal course do not perform street vending, but on special occasions and seasons, such as festivals or fairs, vend their wares as street vendors for a short period.

13.6. The local authority will allocate sufficient space for temporary Vendor Markets e.g. Weekly haats, Rehri markets, festival bazaars, food streets/ street food marts at suitable locations whose use at other times may be different e.g. public parks, exhibition grounds, parking lot, etc. keeping in view demand for services of the vendors. Timing restrictions on vending to be in accordance with the need for ensuring non congestion of public spaces/ maintaining public hygiene. Rationing of space will be resorted to if street vendors numbers exceed the capacity of space available. Ample parking area also to be provided for mobile vendors for parking of vehicles and wares at night on payment of prescribed fee.

13.7. No vendor shall be entitled for registration/ issuance of CoV for more than one category of vending.

13.8 Vendors, who sell their wares from a fixed pucca immovable structure (allotted either by Government or private person) shall be treated as shops under Shops and Establishment Act. No benefit of street vendor policy shall be available to such vendor, who operates from such fixed pucca immovable structure (temporary or permanent), whether authorized or unauthorized.

14. The other categories of persons for preference for issue of certificate of vending:

Preference in issue of CoV may be given to the following categories:

14.1. Persons with disability : Allotment of 3% of the vending sites in all categories, the preference allotment of 3% in above category shall be available on production of disability certificate (with photograph) issued by competent Govt. medical authorities as defined in the relevant Act in force.

14.2. Women: 30% of vending sites in all categories. Preference to widows shall be given case to case basis.

15. The public purpose for which a street vendor may be relocated will be decided by the TVC and the manner of relocating street vendor:

15.1. A street vendor who has been issued a CoV shall be relocated only under exceptional circumstances and upon declaration of a vending zone or part of it to be a non-vending zone for public purposes like development project in public interest, security concerns, traffic congestion, spread of epidemic and natural calamity/other health reasons, cleanliness of area or any other valid reason.

15.2. To the extent possible, the affected street vendor may be adjusted in same or nearby vending zone and also under the same type of vending as specified in CoV subject to availability of vending space at the alternate site.

15.3. For relocation from the place specified in the CoV, the affected street vendor will be given a 30 days' notice by sending it through registered post at communication address of the street vendor and giving at least three choices in the same or nearby vending zone. If three alternate locations under the same type of vending as specified in the CoV are not available,

the affected street vendor may be given the choice of other categories of street vending. In case there are more than one vendor choosing same relocation site then the site shall be decided by draw of lots and second alternative site to be located to other vendor who does not get the chosen sites through draw of lots.

15.5. On or before the expiry of notice period, the street vendor shall give in writing to the Nodal Officer his/her choice from the alternates made available. If the street vendor fails to give the choice, the Nodal Officer will issue the relocation order mentioning the new vending site/space, as deem fit and also upto Rs 25 per day for over-stay and failure to vacate the site in time, if any.

16. The manner of evicting a street vendor:

16.1. A street vendor whose CoV has been cancelled, or whose notice period in case of relocation has expired or who does not have a CoV and vends without such certificate may be given a fifteen days notice to vacate the site and not to vend. No such notice is required to be given where such a street vendor is found to be causing traffic congestion, law and order problem and creating nuisance and unhygienic conditions etc.

16.2. Reply of the vendor- his/her oral submissions to be considered and a decision taken whether or not a street vendor is required to be evicted.

In case it is decided to evict, the vendor shall be asked to leave the place taking away the goods within three days. In case he/she does not leave the place, goods shall be seized and a list will be prepared, the copy of which shall be delivered to the vendor on the spot failing which to his/her registered address through speed post. Police assistance to be taken if required. Seized goods will be deposited in the store of the local authority and will be released on request of the concerned persons by charging prescribed charges.

17. The manner of giving notice for eviction of a street vendor:

17.1. Notice for eviction may be given preferably in Bengali or English which can be easily comprehended by the vendor and in case street vendor is illiterate, violations detected and mentioned in the notice can be informed verbally.

17.2. In case, the vendor refuses the service of notice or the service is not practically possible, the notice shall be pasted at the conspicuous place in the area of vending and on doing so, the notice shall be deemed to be served.

18. The manner of evicting a street vendor physically on failure to evict:

18.1. In case the vendor fails to vacate the site after expiry of the notice period, if any the goods, wares and articles shall be confiscated and removed, including the cart, containers and stands and the structure made by the vendor on the public place shall be demolished.

18.2. Photographs of the site/spot before and after the removal action shall also be taken and a report to be submitted to the TVC

19. The manner of seizure of goods by the local authority, including preparation and issue of list of goods seized:

19.1. The designated official(s) of the local authority shall make an objective assessment of the goods/ wares seized.

19.2. The list of goods seized will be prepared in duplicate and duplicate copy of the list will be issued to the vendor. The copy of the goods seized shall mention the name of the official, his designation and the office address and the address of the premises from where goods can be reclaimed. The form of seizure memo is as per Annexure 'D'.

20. The manner of reclaiming seized goods by the street vendor and the fees for the same:

20.1. The application for releasing seized goods, in case of perishable goods, shall be allowed to be submitted on the same day and in case of non-perishable goods within 15 days of the seizure. Beyond this period, the right of street vendors on the goods seized shall cease and the local authority is well within its rights to dispose or auction of the goods.

20.2. The perishable seized goods shall be released within 24 hours and non-perishable seized goods within three working days of the claim being made by the street vendor subject to payment of prescribed fee or penalty, which is to be deposited with the local authority. If any perishable /eatable item is found to be unhygienic/ spoiled/ rotten or not fit for human consumption, the same shall be destroyed by the local authority without any compensation to the claimant.

20.3. In case, seized perishable goods are not claimed by the street vendor on the same day, the local authority may dispose or auction, depending on the condition and circumstances, the seized perishable goods on the next day or in manner as may be decided by the local authority.

20.4. Storage charges: Following storage charges shall be levied for reclaiming seized vending material.

Storage charges (In Rupees)	
Load up 100 Kg (24 hours) per day	Rs. 50/-
More than 100 Kg per day	Rs. 100/-
Removal of Cycle	Rs. 20/-
Removal of Scooters/ Motor cycle	Rs. 50/-
Removal of Cars/Vans/Jeep	Rs. 100/-
Removal of commercial vehicles/ vehicles with commercial activities	Rs. 300/-

21. The form and the manner for carrying out social audit of the activities of TVC:

21.1. The TVC shall constitute an independent Social Audit Unit for the purpose of carrying out social audit. The social audit unit may comprise of resource persons, eminent citizens, representatives of street vendors and market associations and other professions who have experience in planning and worked for the betterment of street vendors and society.

21.2. The social audit shall be carried out at least once a year. The schedule shall be decided by the local authority and the TVC.

21.3. The TVC shall provide details of relevant information at least a month before the process of social audit commences. The information to be provided shall be inclusive of and comprise of the following:

- (a) Plan and Scheme for Street Vendors.
- (b) Street Vendors' Charter.
- (c) Status of implementation of the Act, Rules and Schemes.
- (d) Returns furnished to Govt. and local authority.
- (e) Record of resolution and minutes of the meeting conducted by the TVC during the audit period.
- (f) Record of registered street vendors and those who have been issued CoV and details of those who have been denied registration and waiting list of street vendors.
- (g) Record of appeals made before the local authority
- (h) Record of all grievances/disputes brought before the Dispute Redressal Committee.
- (i) Record of the total number and details of relocations and evictions and confiscation of goods street vendors taken place in that particular year.
- (j) List of restriction free/ restricted/ no vending/ time sharing basis zones. Vending zones and markets added during the audit period.
- (k) Previous social audit reports, if any.

21.4. The social audit unit shall conduct meetings and focused group discussions with street vendors on various aspects of the implementation of the Act, Plan and the Scheme. The social audit unit shall record in writing grievances of street vendors on any issue faced by them. At the culmination of the social audit process, the social audit unit shall record its findings in writing.

21.5. The social audit unit shall hold a public meeting wherein TVC members and representatives of the local authority will be present and street vendors will also participate. The social audit unit shall read out its findings at the meeting. Street vendors shall be

encouraged to testify and the TVC shall respond to each of the issues identified in the social audit by giving clarification and/or explanation to the affected party and the public as to why a certain action was taken or not taken.

21.6. The local authority shall give adequate notice of the social audit public meeting by way of a public notice.

21.7. The budget for conducting social audit shall be allocated by the local authority.

22. The manner of maintenance of proper records and other documents by the TVC, local authority, planning authority and State TVC in respect of street vendors:

The following up-to-date records shall be maintained in electronic form or manually or in both forms by the TVC :

- (i) Street vendors register
- (ii) CoV issued (with details)
- (iii) Waiting list of Street Vendors- those have not been issued CoV
- (iv) list of all the vending zones with holding capacity
- (v) Available site/space (local authority/vending zone wise)
- (vi) Records and minutes of the meeting
- (vii) Resolutions of the TVC
- (viii) Attendance Register
- (ix) Remuneration Register
- (x) Accounts of Cash Book and General Ledger.
- (xi) Records of cancellation of registration and CoV
- (xii) Records of social audit, promotional measures and awareness campaigns.
- (xiii) Personal files of members of the TVC.

All other matters as mentioned in Rule 25 of the Tripura Street Vendors Rules, 2016 by the local authority:

- (i) Street vendors register
- (ii) Applicants denied registration
- (iii) Details of survey conducted
- (iv) CoV issued
- (v) Waiting list of Street Vendors- those have not been issued CoV.
- (vi) Demand and Collection Register
- (vii) Individual files of each street vendor
- (viii) Suspension/ cancellation of CoV
- (ix) Rules, schemes, circular, resolutions, guidelines and instructions.
- (x) List of restriction-free, restricted and no-vending zones. (xi) List of time sharing basis vending zones
- (xi) Holding capacity of vending zones
- (xii) Records of members of grievances redressal committee
- (xiii) Records of all expenditure of TVC/ other committees.

23. The conditions under which private places may be designated as restriction-free vending, restricted-vending zones and no-vending zones:

23.1. Private places may be designated as restriction free/restricted/no-vending zone in accordance with no objection certificate of land/ property owner/ residents welfare associations (RWAs)/ Market associations of District as the case may be and on recommendations of the TVC subject to no objections certificate from the local authority/agency and local police/traffic police and RWA/ Group Housing Society.

23.2. Safety, security, traffic conditions, cause of general nuisance and demand from RWA/Market Associations would be the basis of vending at private places.

24. The terms and conditions for street vending including norms to be observed for up keeping public health and hygiene:

24.1. The vendor shall conspicuously display his CoV at the place of vending and also possess the biometric smart identity card at all times.

24.2. The vendor shall keep the street and premises around his place of vending clean. He shall keep and deploy waste bin next to his place of vending for the purpose of collection of waste by his customers/ other public. He shall, from time to time clear the bin at designated place specified by the local authority.

24.3. The vendor shall pay due attention to public health and hygiene in the vending zone/ vendors' market and the adjoining area. She/he shall contribute to promote the collective disposal of waste in the vending zone/ area. Vendor shall not dump any waste in drain, roadside, open areas or any other unauthorized place.

24.4. He/she shall keep all his wares confined to this space. No projections, extensions shall be protruding from the space of vending

24.5. No Vendor shall install any fixed structure (temporary or permanent) at his place of vending. He/she may only put movable items (such as umbrella, tarpal, cartons etc) which can be removed immediately.

24.6. The street vendor shall not encroach upon the public land and exceed beyond the permissible limits.

24.7. The Vendor shall not hamper the free movement of pedestrian and traffic in any way. Vendor shall operate from the edge of the road/ street (if vending from a street) and shall not cause any obstruction to smooth movement of traffic or pedestrians or non-motorized vehicles. He shall ensure that his/her customers shall not do unauthorized parking next to his vending site.

24.8. The street vendor shall abide by the timings of squatting / vending. He /she shall not leave wares and goods at the vending site after the vending hours. At the close of vending, the vendor shall remove and taken away all articles, installations, stands, takhat/ gaddi; clean all litter in or around his place of vending and leave the place of vending clear of all obstructions.

24.9. The vendor may not sell obnoxious, hazardous and polluting items.

24.10. The street vendor must not create any noise or play any instrument or music for attracting the public or the customers.

24.11. The street vendor may not carry out any unauthorized/ illegal activity and shall not vend any article through any unauthorized vendor at the vending site. He/ she may not sub-let the vending site.

24.12. The street vendor shall vacate the site in case of emergency, for security reasons and if required for public purposes.

24.13. The street vendor may not cause any damage to the public property. The street vendor shall repair immediately, at his/her cost, the damages that may have been (if any) caused to the public property as a result of negligence during the vending.

24.15. The vendor shall not carry out cooking at the vending place. Vendors selling food articles, including cooked foods must comply with all licensing regulations of the local authorities and provisions of food adulteration act.

24.16. No electricity/ water connection is permitted. The vendor may deploy renewable/ battery operated devices to illuminate the vending premises.

24.17. The vendor shall not occupy or stop at any place that is prohibited for street vending. Mobile vendor shall not stop for a period of more than 30 minutes at any place within his hawking zone/vending zone. The vendor shall not stop or vend in the non-vending zone.

24.18. A walkway of minimum 2.0 (two) metres width shall be provided for the pedestrians in front of the vending site.

24.19. The vendor shall abide by the timing prescribed by the local authority.

24.20. Street vendor selling food articles shall obtain health trade licence from the concerned office of the Health Officer of local authority.

24.21. Street vendor shall not dump any waste in drain, roadside, open areas or any other unauthorized place.

26. The manner of carrying out vending activities on time-sharing basis:

26.1. The TVC shall recommend the vending zones that may be notified for time-sharing basis vending depending on the high demand for a particular zone.

26.2. The weekly bazaars/ week-end markets shall be run on a first-come-first-serve basis depending on the number of vending sites that can be accommodated in the designated area and the number of vendors seeking vending places.

26.3. In places like verandas or parking lots in areas such as central business districts, vendors' markets can be organized after the closing of the regular markets. Such markets can be run from time to time so fixed by the concerned local authority on a roster basis or a first-cum-first-serve basis, with suitable restrictions determined by the TVC and local authority.

27. The principles for determination of vending zones as restriction-free vending zones, restricted-vending zones and no vending zones:

27.1. Places that are natural markets shall be first considered and allowed as vending zones, subject to conditions and restrictions that may be imposed by the local authorities, with ratification of TVC and the traffic police/ local police on owing to issues of traffic congestion/issues and law and order problems.

27.2. Venues that have been traditional weekly bazaars shall also be considered and allowed for street vending on particular weekday(s) and timings, and subject to conditions and restrictions that may be imposed by the local authorities, with ratification of TVC.

27.3. The weekly bazaars will only be held on such day(s) when market is closed, or before/after normal market hours. Different timings may be fixed for summer/ winter months.

27.4. There should not be any vending within 100 metres of any worship, education institute and hospitals/ railway stations, foot-over bridges.

27.5. There shall be a Sub- Committee called as Vending Planning Committee (VPC) in the concerned local authority to be chaired by the officer designated by the local authority. The Members of VPC shall be:

- (a) Two members from TVC
- (b) Three members designated by the Local Body
- (c) Representative from Tripura Traffic Police
- (d) Representative from the office of the DM& Collector
- (e) Representative from Fire Service
- (f) Two members from the Market Traders Association
- (g) Convener of the VPC designated by the Local Body
- (h) Representative of Tripura Police

27.3. Procedure for declaration of restriction-free/ restricted/ time-sharing basis vending zones or no-vending zones-

(a) Any registered association of street vendor may submit a proposal for declaration of any street/ land as vending zone or a weekly market. Local authority may, on its own initiative, prepare such proposal as well. The proposal should consist of sitemap of the area with proper dimensions, clearly demarcating the area for vending; plan for squatting in the area; number of vendors it may accommodate; suggested restrictions (if any); and proposed time-sharing arrangements to maximize the number of beneficiaries.

(b) The Proposal shall be submitted to the Sub-Committee/ chairman VPC.

(c) The Nodal Officer shall cause to conduct survey of the area and GPS demarcation of the area proposed for vending. He shall also examine prima-facie feasibility of the proposal.

(d) The Nodal Officer shall thereafter notify the proposal for claims and objections by any stakeholders. Simultaneously, the proposal shall be forwarded to Tripura traffic police and the land owning agency for their comments and observations.

(e) Tripura traffic police/ land owning agency shall have thirty days time to furnish their comments/ observations; failing which, it shall be presumed that they have no comments to offer and appropriate decision may be taken by the local authority.

(f) After considering the claims and objections received, the Nodal Officer shall prepare a report/ prepared VPC for consideration. The VPC shall thereafter furnish their recommendation on the proposal which shall be presented to the TVC.

(g) No vending on footpaths less than 7 ft./ 2 metres to be allowed subject to clearance by the Police Authorities.

(h) The local authority shall notify the area/ street as vending zone after ratification of the proposal of VPC by the TVC.

27.4. Regarding vending on footpath, TVC shall decide as per law.

28. The principles for determining holding capacity of vending zones and the manner of undertaking comprehensive census and survey:

28.1. The area under the jurisdiction of the local authority shall be clearly demarcated and surveyed and digitally mapped.

28.2. Ample space at least 2 metres wide shall be provisioned for pedestrian movement in the squatting plan.

28.3. Adequate space would be allowed for public utility operations.

28.4. On public street only one line of squatting would be allowed. No stocking would be permitted.

28.5. Space of 6 feet x 4 feet (depth) will be considered for one static/ mobile vendor/ temporary bazaar vendor; and 4 feet x 4 feet for a peripatetic vendor.

28.6. Based on above and subject to norm conforming to two and half percent (2.5%) of the population of the locality and in accordance with the plan for street vending, the number of street vendors the vending zone can accommodate, shall be calculated. Number of shifts allowed may be determined by the time-sharing arrangement, and accordingly, holding capacity shall be determined.

29. Principles of relocation:

29.1. Relocation should be avoided as far as possible, unless there is clear and urgent need for the land in question or some genuine safety and security issues are involved.

29.2. Affected vendors or their representatives shall be involved in planning and implementation of the rehabilitation project.

29.3. Affected vendors shall be relocated so as to improve their livelihoods and standards of living or at least to restore them, in real terms to pre-evicted levels.

29.4. Livelihood opportunities created by new infrastructure development projects shall accommodate the displaced vendors so that they can make use of the livelihood opportunities created by the new infrastructure.

29.5. Loss of assets shall be avoided and in case of any loss, it shall be compensated.

29.6. Any transfer of title or other interest in land shall not affect the rights of street vendors on such land, and any relocation consequent upon such a transfer shall be done in accordance with the provisions of the Act.

29.7. State machinery shall take comprehensive measures to check and control the practice of forced evictions.

CHAPTER 9

30. The designation of State Nodal Officer for co-ordination of all matters relating to street vending at the State Level:

Principal Secretary/ Secretary (Urban Development), Government of Tripura will be the State Nodal Officer for coordination of all matters relating to street vending at the State Level.

31. Any other matter which may be included in the scheme for carrying out the purposes of this Act and policy for existing street vendors allotted sites/ spaces under old scheme(s):

31.1. A person whether or not included under the survey, who has been issued a CoV by local authority before the commencement of Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, whether known as licensee or have any other form of permission (whether as a stationary vendor or a mobile vendor or under any other category) shall be deemed to be a street vendor for that category for the period for which he/she has been issued such CoV. Further validity period of CoV shall commence from the date of this scheme is notified and vending fee will be charged accordingly.

31.2. All such persons who have been allotted permission of vending under any old scheme shall be treated as per the provision of this scheme. Any person who is ineligible as per this scheme, shall have to be evicted from the site/ space immediately.

31.3. Any previous allottee of a site/ location on public street/ public space who has constructed/ affixed any fixed structure/ stand shall be removed/ dismantled by the vendor

and the site cleared completely, free of any obstructions and he/she shall vend in conformity with the provision of scheme.

31.4. Sites vacated/ cleared due to ineligibility of occupiers may be considered by the local authority for allocation to other eligible wait listed registered persons or declaration of vending zone on timesharing basis without any exclusive right of any particular vendor on the site, so that all street vendors may get equality of opportunity.

32. Fines that may be imposed on street vendors

32.1. If a street vendor is found violating terms of vending, the authority that may be notified by the local authority will impose prescribed fine. In case of repeat violations, the Authority may proceed for cancellation of allotment proceedings.

32.2. The authority imposing fine shall conduct summary inquiry of violation of the terms and provide the vendor, an opportunity of being heard.

32.3. As per section 37(c) of the Street Vendors (Protection of Livelihood And Regulation of Street Vending) Act, 2014, the local authorities shall frame the Bye-Laws for determination of penalties under sub-section 5 of section 18 and section 28.

32.4. The local authority shall have the powers to revise the fine structure from time to time.

33. Infrastructure improvement, training and skill development and financial assistance:

33.1. Local authority shall provide support for improvement of basic services in the existing markets such as toilets, waste disposal facility, lighting, common storage, specialized carts for specific types of trades, temporary sheds and parking facilities in consultation with street vendors and other stakeholders.

33.2. The local authority shall undertake training programmes for all street vendors with the objective to orient the street vendors on aspect such as their rights and responsibilities, policies, laws and schemes related to street vendors, food safety, maintenance of hygiene, waste disposal.

33.3. Delivering of training may be outsourced to a training institute/ specialized agencies/ reputed NGOs

33.4. Street vendors to undergo a training programme/ workshop will be paid a daily allowance as his stipend for number of days attended which is calculated based upon opportunity cost of livelihood.

SAMPLE APPLICATION FORM

MUNICIPAL CORPORATION/ COUNCIL/ NAGAR PANCHAYAT

Unique ID (Preprinted/Auto Generated)

Barcode (Preprinted/Auto Generated)



Photograph at the time of Survey

APPLICATION FORM FOR SURVEY FOR REGISTRATION OF STREET VENDORS

1. Name of the Street Vendor/Hawker

2. Sex: Male Female

3. Age:

Date of Birth: _____ Age: _____

Place of Birth: _____

4. Name of Father/Husband/Mother: _____

5. Spouse Name: _____

6. Residential Address

Present Address: _____

Permanent Address: _____

7. Education Status: _____

8. Contact Number: Mobile No. _____ Landline No. _____

9. Site of Vending/Hawking/Squatting: _____

10. Type/Nature of vending/Hawking/Squatting activity: _____

11. Time/Duration since vending/Hawking/squatting: _____

12. Other documents in support of vending such as challans/court cases etc. _____

13. Document (s) for Residential Proofs:

(i) _____

(ii) _____

14. Aadhaar Card details: _____

15. Other Identity Proof if any such as Driving Licence, Voter-ID-Card, Bank Passbook etc. _____

16. Annual Income: _____

17. Is applicant an existing street vendor: Yes/No _____

If Yes, Type of Vendor Location/ Site of vending Nature Area size of site Items/ ware sold
Date since when operating Document of Allotment (if any):

Type of vending: Static/ Peripatetic/ Mobile/ Temporary Open to sky/ vehicle/ kuchcha
structure/ pucca structure. _____

18. Property owned by family if any:

Plot / House Size: _____, Area _____, Kuchcha/ Pucca _____

Rental income, if any: _____

19. Category:

Gen/ SC/ ST/ OBC/ Person with Disabilities/ Women/ Widow/ Monority/ Others

20. Bank Account No./Name of Bank/Branch Address

A/C No. _____ Name of Branch/Bank: _____

21. Details of the family members and their occupation:

Sl No	Name	Relationship	Age	Present Occupation	Aadhar No (if not available than Election ID Card No.)

22. Choice of vending area indicated Choice of Vending Area Market/Location

1st Choice _____

2nd Choice _____

3rd Choice _____

23. Whether any other family member vending or applied for registration If yes details of the family member:

Names	Father/Husband/Mother Name	Address	Aadhar Card No.	Age	Contact No.	Existing Place of Vending	Type of vending	Acknowledgment receipt No. if available

24. Whether convicted earlier in any case or any criminal case pending

Sl. No.	Date	Case/ FIR No.	Name of Police Station	Status of Case

Undertaking by the Applicant

I, _____ s/o _____
 R/o _____ do hereby undertake to affirm that all the above information given is true and correct to best of my knowledge. Further I certified that I have no other means of livelihood.

I also hereby affirm that I shall abide by all rules/ regulations and all terms & conditions of tehbazari as may be formulated by the TVC or local authority/Government. If any of the information is found false at a later date, the Authority is at liberty to cancel the said registration. I also undertake that I and my family have filled only one application for registration.

Date: _____ Place: _____

Signature/ Thumb Impression

Name _____

VERIFICATION BY FACILITATOR

Survey/Application No.	
Vending site GPS coordinates	
Date and Time of Survey	
Vending site location	
Documents collected on the spot	Sr.No. 1 Sr.No. 2 Sr.No. 3 Sr.No. 4 Sr.No. 5
Deficiencies if any noted regarding documents	
Still Photograph of the vendor	
Still Photograph of the site taken	

SIGNATURE OF THE FACILITATOR _____

NAME OF THE FACILITATOR _____

DESIGNATION OF THE FACILITATOR _____

DATED _____

..... (TO BE TORN OFF AND GIVEN TO THE APPLICANT).....

ACKNOWLEDGMENT RECEIPT FOR REGISTRATION

The Survey application bearing No. _____ dated _____ in r/o Sh. _____ S/o, W/o, _____ has been filled during the survey of the street vendors conduct on _____ at the site _____ by the team of/on behalf of _____ Municipal Corporation/ Council/ Nagar Panchayat. The acknowledgment issued is only a token of having participated in the survey process and having a registration with the local authority. The acknowledgment does not entitle any person for any claim for issue of CoV or right to vending at any place in municipality area.

Signature of Municipality Official/Designated Officer/Team Member (Name of the Officer)

Office Seal: _____

Date of Issue: _____

Unique ID (Preprinted /Auto Generated) as on the survey /application form
Barcode (Preprinted /Auto Generated) as on the survey /application form

MUNICIPAL CORPORATION/ COUNCIL/ NAGAR PANCHAYAT

Vendor ID/Barcode: _____

Affix recent photograph

Certificate of Vending (CoV)

Name of Street Vendor	
Sex/ Age	
Name of Husband/Father/Mother	
Address of residence	
Adhaar Card Number if any	
Mobile Number	
Type of Vendor	
Area where he is permitted to vend	
Validity of Registration	Valid for 5 year from the date of initial issue and renewal after every 3 year subject to fulfillment of terms and condition of Tehbazari/Vending. The CoV shall not be renewed in any case after total period of 20 years. The CoV issued is non-transferable.
Licence fee per month (subject to enhancement from time to time)	
Date of issue of CoV	
Signature of Authority	
Seal	

The street vendor shall possess the CoV and the identity card issued to the vendor in original while vending. The CoV details shall be available on the smart card issued to the biometric smart card CoV holders.

IDENTITY CARD TO THE STREET VENDOR

_____ MUNICIPAL CORPORATION/ COUNCIL/ NAGAR PANCHAYAT

S.No./ Unique ID No. _____

Photograph

Date of Registration : _____

Microchip & hologram

Name of Street Vendor : _____

Father's/Husband's /Mother's Name: _____

Residential Address _____

Contact Number _____

Site of Vending _____

Items Sold _____

Size of Tehbazari _____

Details of family members:-

(A) Name of the spouse: _____

(B) Details of the dependent Children:

S. No.	Name	Age	Relation	Occupation
1				
2				
3				
4				
5				

Whether CoV issued: _____

If issued validity of CoV _____

Signature/ Thumb Impression of the vendor: _____

Signature of Director /Nodal Officer: _____

Concerned local authority : _____

IDENTITY CARD TO THE STREET VENDOR

_____ MUNICIPAL CORPORATION/ COUNCIL/ NAGAR PANCHAYAT

S.No./ Unique ID No. _____

Photograph

Date of Registration : _____

Microchip & hologram

Name of Street Vendor : _____

Father's/Husband's /Mother's Name: _____

Residential Address _____

Contact Number _____

Site of Vending _____

Items Sold _____

Size of Tehbazari _____

Details of family members:-

(A) Name of the spouse: _____

(B) Details of the dependent Children:

S. No.	Name	Age	Relation	Occupation
1				
2				
3				
4				
5				

Whether CoV issued: _____

If issued validity of CoV _____

Signature/ Thumb Impression of the vendor: _____

Signature of Director /Nodal Officer: _____

Concerned local authority : _____

MUNICIPAL CORPORATION/ COUNCIL/ NAGAR PANCHAYAT

MEMO

No.....

Dated.....

Seizure Memo of the goods seized from unauthorized vendors/vending sites

Following goods/ articles were seized from the unauthorized vendor name Shri S/o/ W/o
 R/o having contact no. from the
 site on dated.....at time.....on account of found vending
 unauthorizedly/ vending in violation of terms and conditions of the CoV .

(a) Description of goods and quantity

- i)
 ii)
 iii)
 iv)

(b) The vendor is informed that he/she may claim the goods/articles seized after the payment of penalty on account of removal charges and payment of storage charges from the Municipality Store/Go-down site located at between the hours of on working day by making an application within 24 hours for perishable goods and 3 days for non-perishable goods after which the Municipality can dispose/auction the goods seized without any compensation or notice to the vendor.

(c) The goods can be reclaimed within one day after filing of application in case of perishable goods and within 15 days of application for non perishable goods beyond which the Municipality shall be within its right to dispose of the goods in the manner deemed fit without entertaining any claim whatsoever.

Signature of the Inspector.....

Name of the Inspector.....

Signature of the Vendor.....


Name of the Vendor.....

Name & Designation of the witness.....

Signature of the witness.....

Place..... Date.....

By order of the Governor,


 (Angshuman Dey, IFS)
 Additional Secretary to the
 Government of Tripura